

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal
GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 25

OF 1998

Applicant(s) Mr. Hmingdilova Khawngle

Respondent(s) C.L.O. & others

Advocate for Applicant(s) Mr. A. Roy & Achijit Roy

Advocate for Respondent(s) Mr. S. Ali, L.L.B. 80

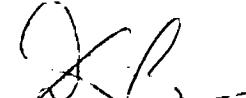
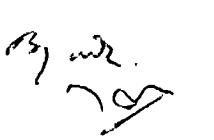
" K. Pathak, S.A. M. 300

Notes of the Registry	Date	Order of the Tribunal
150730 S. 178 <i>X. 14/2/98</i> This case is mentioned in court, as shown at unlisted neither.	6.2.98	<p>Heard Mr A.Roy, learned counsel appearing on behalf of the applicant. Application is admitted. Issue notice on the respondents by registered post. List on 10.3.98 for written statement and further orders.</p> <p>Mr Roy prays for an interim order. Also heard Mr S.Ali, learned Sr.C.O. SIC for respondent No.4 and Mr K.P.Pathak, learned Assistant Advocate General, Mizoram for respondents No.1 to 3. Mr Pathak submits that at present he has no instruction as on today. Considering the difficulties of Mr Pathak we adjourn the case till 11.2.98 for consideration of the interim prayer.</p> <p>Issue notice on the respondents to show cause as to why the prayer for interim order shall not be granted. Notice is returnable by 11.2.98.</p>

Notes of the Registry	Date	Order of the Tribunal
<u>10.2.98</u> Service & Regiment Copies not yet filed by the applicant Advocate, therefore Service & Notices not yet issued to to-day.	6.2.98	Meanwhile the respondents shall not appoint any person as Deputy Inspector General of Police (Admn.) on the strength of Mizoram Police Service Rules, 1997, if it is not already filled up as on today. 69 Member
<u>11.2.98</u> Copy of order add. 6.2.98 issued to the Counsel & respondents.	11.2.98	Mr K.P. Pathak, learned Asstt. Advocate General, Mizoram, appearing on behalf of respondent Nos.1, 2 and 3 prays for four weeks time to receive instructions. Mr A. Roy, learned counsel for the applicant and Mr A.K. Choudhury, learned Addl. C.G.S.C. appearing on behalf of respondent No.4, have no objection in granting time. Accordingly four weeks time allowed for receiving instructions. Meanwhile the interim order dated 6.2.98 shall continue until further orders. List it on 10.3.98. 69 Member
<u>12.2.98</u> Please comply order dated 11.2.98. RS 12/2/98		
<u>17.2.98</u> copy of order add. 11.2.98 issued to the all respondents vide despatched No.		
<u>18.2.98</u>		

CA 23/98

Notes	the Registry	Date	Order of the Tribunal
19.2.98		10.3.98	<p>Mr. S. Ali, learned Sr.C.G.S.C. prays for adjournment for filing of written statement. 10 days time is allowed for filing of written statement.</p> <p>List on 24.3.98 for orders.</p> <p>6/2 Member</p> <p>J.B. Vice-Chairman</p>
Service of Notice has been received for issuance of Notice for the respondent to pray Report No 1-4 before on issued Regal AD vide Dispatched No. 386-389 Df...		24.3.98	<p>On the prayer of Mr K.P.Pathak, learned Advocate General, Mizoram and Mr S.Ali, learned Sr.C.G.S.C two weeks time is allowed as a last chance for filing of written statement.</p> <p>List on 6.4.98 for written statement and further orders.</p> <p>6/2 Member</p> <p>J.B. Vice-Chairman</p>
19.2.98.		6-4-98	<p>On the prayer of Mr K.P.Pathak, learned Advocate General, Mizoram and Mr S.Ali, learned Sr.C.G.S.C two weeks time is allowed for filing of written statement.</p> <p>List it on 23.4.98 for orders.</p> <p>6/2 Member</p> <p>J.B. Vice-Chairman</p>
1) Service reports are still awaited. 2) WJS has not been filed.		23.4.98	<p>State of Mizoram has filed written statement. Mr A.Roy, learned counsel for the applicant prays for 10 days time to file rejoinder. Mr S.Ali, learned Sr.C.G.S.C submits that Union of India also file written statement. For that purpose he is allowed 10 days time.</p> <p>List on 6.5.98 for further order.</p> <p>6/2 Member</p> <p>J.B. Vice-Chairman</p>
20th		pg 24/7	

Notes of the Registry	Date	Order of the Tribunal
1. No Rejoinder to sum filed 2. 25/5/98	6.5.98	<p>This case involves some public interest. Therefore we have decided to hear the matter at an early date and accordingly we have fixed the case on 21.5.98 for hearing. In the meantime the parties may exchange the written statement and rejoinder.</p> <p> Member</p> <p> Vice-Chairman</p>
1. No Rejoinder to sum filed 2. 25/5/98	21-5-98	<p>Mr. K. Chanda learned counsel on behalf of Mr. A. Roy learned counsel appearing, on behalf of the applicant, pray for short adjournment. Prayer is allowed. Mr. S. K. Das learned counsel, Advocate of Mizoram has no objection.</p> <p>Let this case be listed for hearing on 4-6-98.</p> <p> Member</p> <p> Vice-Chairman</p>
1. No Rejoinder to sum filed 2. 25/5/98 3. Rejoinder Laskar filed by the applicant at page 84-84.	1.6.98	<p>On 21.5.98 of learned advocate Mr. K. Chanda, Mr. K. P. Pathak, learned counsel has been heard for adjournment. The party in suit of Section for official language. Mr. K. Chanda learned counsel for the applicant has no objection. Mr. S. K. Das learned counsel of S. S. C. has no objection for adjournment.</p> <p>Let this case be listed for hearing on 22.5.98 for hearing.</p> <p> Vice-Chairman</p>
1. No Rejoinder to sum filed 2. 25/5/98	22.5.98	<p>Adjourned to 18.6.98.</p> <p> Vice-Chairman</p>

(5)

18.8.98

W/S and Rejoinder
has been filed.

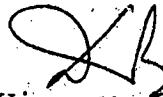
Mr. M. Chanda submits on behalf of the Mr. A. Roy that his father is indisposed and prays for four weeks adjournment. Prayer allowed.

List on 16.9.98.

Member

trd

18/9


Vice-Chairman

16-9-98

Mr. M. Chanda, learned counsel on behalf of Mr. A. Roy prays for short adjournment as Mr. Roy is unable to attend the Court to-day due to his personal difficulty. Prayer is allowed.

List it on 1-12-98 for hearing.

Member

lm

18/9


Vice-Chairman

1.12.98

Written statement
and Rejoinder has
been filed.

On the prayer of Mr. M. Chanda, on behalf of Mr. A. Roy, learned counsel for the applicant the case is adjourned till 6.1.1999.

Fix it on 6.1.1999.

Member


Vice-Chairman

8-4-99
The cause is ready
for hearing.

6.1.99

Adjourn to 9-4-99.

By Mr.
bms

6
D-A 25/98

14-7-99

9.4.99

The case is ready for hearing.
List for hearing on 15.7.99.

Member

Vice-Chairman

~~The case is ready for hearing.~~

3-9-99

15-7-99

On the prayer of counsel for the parties case is adjourned to 6-9-99 for hearing.

JK
Vice-Chairman

~~The case is ready for hearing.~~

~~Case adjourned to 6-9-99 for hearing of the parties at 10.30 A.M. Member~~

~~Adjourned to 6-9-99 for hearing of the parties at 10.30 A.M. Member~~

~~Per: complpy Order
dated 6.9.99.~~

JK
9/9/99.

6.9.99

There is no representation on behalf of the applicant. The applicant is also not found on call. Accordingly the case is dismissed for default.

JK
Vice-Chairman

9.9.99

~~Copy of the order dated 6-9-99 has been sent to the D/Secy for issuing with same to the C/o/Adv. of the parties.~~

JK
trd
9/9/99.

28-9-99

In view of the order passed in Misc.Petition No.263 of 99 this O.A. is restored to file. List on 18-11-99.

Interim order granted earlier is also restored. The counsel for the opposite party is not present. Copy has also not been served. Therefore, liberty is given to other side for modification/cancellation of this order.

JK
Member

JK
Vice-Chairman

8-11-99

lm

18.11.99

On the prayer of Mr A.Roy, learned counsel for the applicant the case is adjourned to 9.12.99 for hearing.

JK
Member

JK
Vice-Chairman

~~The case is ready for hearing.~~

JK
8/11/99

pg

20/25/98

Notes of the Registry	Date	Order of the Tribunal
	9.12.98	1/13 is not available. adjourned to 10.1.00. B70 6 Member
	10.1.00	On the prayer of Mr. S. Sarma on behalf of Mr. A. Roy, learned counsel for the applicant the case is adjourned till 14.2.00. 6 Member
trd	14.2.00	Adjourned to 24.3.00. B70 6 Vice-Chairman
	24.3.00	No Division Bench is available today. List on 28.4.00 for hearing. 6 Member
nkm	28.4.00	Division Bench is not available to-day. List for hearing on 20.6.00. 6 Member
	20.6.00	There is no Bench today. Adjourned to 11.8.00 B70 6 Member
	11.8.00	There is no Bench today. Adjourned to 9.11.00. B70 6 Member
	9.11.00	NO D.B. Adjourned to 28/12/2000. B70 6 Member

60

07/25/88

(8)

Notes of the Registry

Date

Order of the Tribunal

16-3-01
Ready for hearing.
1a-

28-2-

None appears for the applicant today to press the petition, so also the Counsel representing the party at 4-20pm.
List again on 1/3/2001.

Mr. A. K. Roy
28-2-

1-3-

Adjourned to 19-3-2001.

Mr.
A. K. Roy
1-3-

22-3-2001

Copy of the order has been sent to the Office for 25th Mar. The letter to L/Advocates for the parties.

Yours

19.3.01

The case was adjourned earlier on several occasions for providing opportunity to the counsel for the applicant to obtain necessary instructions. The case was listed for hearing to-day. Mr. A. K. Roy learned ^{Senior} Counsel assisted by Mrs. N. D. Goswami submitted that no instructions so far received from the applicant in spite of their best efforts. In the circumstances the application is closed for non-prosecution.

I C Usha

Member

Vice-Chairman

1m

S. K. Roy, A. K. Roy